

**Central Administrative Tribunal
Principal Bench**

OA No. 2645/2018

New Delhi, this the 6th day of September, 2018

Hon'ble Ms. Nita Chowdhury, Member (A)

Shri Chand, S/o Sh. Ram Chander,
R/o RZH-404, Gali No.4,
Raj Nagar, Part-II,
Palam Colony, New Delhi

- Applicant

(By Advocate: Mr. U. Srivastava)

Versus

1. Union of India through
the General Manager,
North Western Railway,
Malviya Nagar, Jaipur, Rajasthan
2. The Divisional Railway Manager,
North Western Railway,
Near Agrasen Circle, Bikaner,
Rajasthan

- Respondents

ORDER (ORAL)

When this matter is taken up for hearing, it is submitted by the learned counsel for the applicant that the applicant was appointed as Gangman and he has been serving the department satisfactorily but has not been receiving overtime time allowance, which the other similarly situated persons are being in the light of the judgments of this Tribunal in OA Nos. 3052/2012 and 3549/2015 and Hon'ble High Court in WP(C) No. 7164/2011. In this regard, the applicant has given two representations dated 10.01.2017 and 20.11.2017 and requested that the respondents be directed to decide the said representations by passing a reasoned and speaking order thereon.

2. In view of the above submission, the OA is disposed of, without going into the merits of the case, at the admission stage

itself, with a direction to the respondents to take a decision on the representations dated 10.01.2017 and 20.11.2017 of the applicant by passing a reasoned and speaking order thereon, within a period of six weeks from the date of receipt of a copy of this order, in accordance with law. No costs.

(Nita Chowdhury)
Member (A)

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